GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 435 TO BE ANSWERED ON 23.07.2019

PRADHAN MANTRI AWAS YOJANA-GRAMIN

*435. SHRI RAHUL RAMESH SHEWALE: SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has received proposals from the State Governments for construction of houses by relaxing the Permanent Wait List norms under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) during each of the last three years and the current year;
- (b) if so, the details thereof and the action taken/being taken on such proposals, State/UT-wise;
- (c) whether the Union Government has received requests from the State Governments to provide funds under the said scheme in 90:10 proportion instead of 60:40 during the said period;
- (d) if so, the details thereof and the action taken/being taken on such requests, State/UT-wise; and
- (e) the other steps taken/being taken by the Government in this direction?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. *435 ANSWERED ON 23.07.2019 REGARDING PRADHAN MANTRI AWAS YOJANA-GRAMIN

(a) to (e): This Ministry is in receipt of proposals from the State Governments of Andhra Pradesh, Kerala, Odisha and Tamil Nadu during the last 3 years and current year for relaxing the Permanent Wait List norms under Pradhan Mantri Awaas Yojana - Gramin (PMAY-G). The details of proposals received from the 4 States and action taken thereon are given at Annexure.

As per the Framework for Implementation of PMAY-G, the identification of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed in the Socio Economic Caste Census (SECC) 2011 and after due verification by Gram Sabha. Under PMAY-G, 5% of the annual central allocation is retained at the Central Government level as a reserve fund for financing the proposals received from the State Government under Special Projects. The proposals under Special Projects include rehabilitation/relocation of families whose houses have been completely/substantially damaged on account of natural disasters including floods, cyclones. The beneficiaries identified under Special Projects are only those households that are listed in the Permanent Wait List (PWL) of PMAY-G.

As per the Framework for Implementation of PMAY-G, the cost for implementing the scheme is to be shared between Government of India and State Governments in the ratio of 60:40 except for North-Eastern and Himalayan states where the funding pattern is in the ratio of 90:10. For UT, 100% funds are provided by the Centre.

While submitting a proposal under Special Projects of PMAY-G in respect of households affected by floods and Cyclone Fani, by Govt of Kerala and Govt of Odisha respectively, request was made for providing funds in the proportion of 100:0 and 90:10 instead of 60:40. The Ministry has not agreed to the requests of Government of Kerala and Odisha.

ANNEXURE REFERRED IN PART (a) to (e) OF STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. ***435** ANSWERED ON 23.07.2019 REGARDING **PRADHAN MANTRI AWAS YOJANA-GRAMIN**

Annexure

S.	Name of	Details of Proposal of State	Action Taken
No	the State	Government	
1	Andhra	State Government sought	As per the Framework for Implementation of
	Pradesh	relaxation to use Smart Pulse	PMAY-G, the identification of beneficiaries
		Survey data conducted by	under PMAY-G is based on the housing
		the State Government	deprivation parameters as prescribed in SECC
		through Gram Sabhas	2011 data. Accordingly, the proposal of the
		instead of SECC 2011	State Government was not agreed to.
		survey data.	
2	Kerala	State Govt has requested to	As per Framework of Implementation(FFI) of
		provide assistance to those	PMAY-G, the beneficiaries identified under
		households, affected by	special projects are those households that are
		floods in Kerala, who are not	listed in PWL of PMAY-G. Accordingly, the
		listed in the PWL of PMAY-	proposal of the State Government was not
		G. Also requested for 100%	agreed to. The proposal for 100% unit cost was
		of unit cost to be sanctioned	also not agreed to owing to the provisions of
		by GOI.	the FFI of PMAY-G.
3	Odisha	StateGovernmenthassoughtrelaxationforconsideringFANIcyclone	Keeping in view the extent of natural calamity and non-inclusion of affected households in the list of potential beneficiaries, it had been
		affected households who are not included in PWL under PMAY-G Special Projects.	decided with the approval of Minister (Rural Development) that a special 15 days window period would be granted to Govt. of Orissa to
			identify genuine households who were affected by Fani cyclone and capture their details using Awaas+ mobile application.
4	Tamil	State Government has	Keeping in view the extent of natural calamity
	Nadu	requested to sanction 2 lakh	and non-inclusion of affected households in the
		additional houses affected by	list of potential beneficiaries, it had been
		Gaja cyclone, who are not included in PWL under	decided with the approval of Minister (Rural Development) that a special 15 days window
		PMAY-G Special Projects.	period would be granted to Govt. of Tamil
		1	Nadu to identify genuine households who were
			affected by Gaja cyclone and capture their
			details using Awaas+ mobile application.

Details of proposals received from the States and action taken